

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 208  
IB-2028/ND/2019

**IN THE MATTER OF:**  
**M/s. Dhingra Trading Co.**

**...PETITIONER**

**Vs.**

**M/s. Amazing India TV Pvt. Ltd.**

**....RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 14.07.2021  
(Virtual Hearing)**

**Coram:**

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational creditor :**

**For the Respondent/Corporate debtor :**

**For the IRP**

**:Mr. Rajiv Malik, Advocate.**

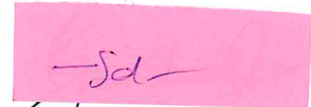
**ORDER**

**IA No. 3820/2020**

Heard the submissions made by the counsel for IRP. The counsel for the IRP has submitted that he is making a proposal before the CoC for withdrawal of the matter and prayed for grant of time. Time prayed for is granted and post the matter after three weeks on **17<sup>th</sup> of August, 2021.**



**(Hemant Kumar Sarangi)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**

(Anjula)